

**Written Interim submission dated 18 Feb 2024**

**to the**

**Chairman, Haryana State Pollution Control Board**

**Regarding Hon'ble National Green Tribunal**

**(Order dated 08 Jan 2024 in the case no. 648/ 2023)**

**in the matter of**

**Sunil Kumar Nigam v/s**

**State of Haryana**

Written Interim submission dated 18 Feb 2024 to the Hon'ble National Green Tribunal (Order dated 08 Jan 2024 in the case no. 648/ 2023 in the matter of Sunil Kumar Nigam v/s State of Haryana)

In compliance to Hon'ble National Green Tribunal Tribunal, Committee constitute of various agencies as per order dated 08 Jan 2024 visited the Experion Windchants projects dated 13 Feb 2024 at 1 pm. Following submission made by applicant Sunil Kumar Nigam based on the observations and action anticipated from this visit.

At the outset it is submitted that builder Experion Developers Pvt Ltd (referred to as EDPL hereafter) has, in order to hide his illegalities and violations, not shared the sanctioned plans, As Built drawings, permissions etc with allottees/applicant and RWA despite repeated requests. Based on factual position on the ground and the information obtained through RTI, applicant complainant submits that EDPL has committed gross illegalities including but not limited to following:-

Sl No.	Violation	Fact Finding dated 13 Feb 2024	Prayer for action
2-(i)	Illegally constructing a high-speed Diesel Tank on the notified Green Area (30%) with concrete structure and equipment protruding above ground level near tower WT07.	HSD tank found on the notified Green Area (30%) with concrete structure and equipment protruding above ground level near tower WT07	HSD tank and Gas bank have been in violation of approved building plan year 2012 and have been marked as deviation in the site plan, it is encroaching the green area and its location protruding above ground level in the vicinity of residential tower, which is threat to safety of residence of Tower WT07.
2-(ii)	Illegally constructing a Gas Bank on the notified Green Area (30%) with concrete structure and equipment protruding above ground level near tower WT07.	Gas bank found on the notified Green Area (30+%) with concrete structure and equipment protruding above ground level near tower WT07	Applicant understand DTCP has not approved deviation plan till date instead of its submission made by EDPL in year 2019. It is prayed that in case of any site visit of DTP enforcement in future shall be directed to include applicant or its representative for site inspection
2-(iii)	Reducing the sanctioned Green Area and constructing more than permissible FAR of 175 without revision of sanctioned plans.	No observation made at site in this reference and need to be verified with approved plan and	It is prayed that EDPL be directed to submit latest approved plans, green area plan and the as-built drawings incorporating changes till

Sl No.	Violation	Fact Finding dated 13 Feb 2024	Prayer for action
		deviation marked submitted by EDPL in year 2019	date. Applicant understand that DTCP has not approved deviation plan till date instead of its submission made by Experion in year 2019. DTP enforce agency to be directed to look in to any violation made in this regards as compared to approved plan vs deviation taken by builder and submitted to DTCP in year 2019 and also by conducting site visit for any violation conducted by Builder regarding set back area. The Setback, mandated vide Haryana Building Code-2017
2-(iv)	Altering the plan and encroaching green area and reducing the number of visitor's car parking slots (ECS) around various towers including tower no. WTO7.	It is observed that no. of car parking has been substantially reduced from the approved plan of year 2012 (reduction of visitor's car parking slots (ECS) from 174 to 81). It has been also noted that set back area of villa's area also encroached and violation from approved plan	para 7.10 on page 66-67 (Appendix C), behind villas and town-houses compromised. It is prayed that in case of any site visit of DTP enforcement in future shall be directed to include applicant or its representative for site inspection
2-(v)	Altering the circulation roads around residential towers including tower WTO7 in violation of norms, of having concrete black top, required to be followed for movement of fire tenders in case of fire.	No circulation road found for fire tender to approach. Altering the circulation roads around residential towers including tower WTO7 in violation of norms, of having concrete black top required to be followed for movement of fire tenders in case of fire- Concrete/black top mandated vide Haryana Building Code-2017 para 7.10 on page 66-67 is not provided.	
2-(vi)	Constructed STP in violation of EC conditions. The recirculated water being supplied in apartments contains fecal matter. The water is of dark colour and stinks badly.	Committee collected the samples from the STP	Test report submitted and applicant understand that parameters are beyond the acceptable limit. It also be noted that Windchants RWA conducted repair of STP at

SI No.	Violation	Fact Finding dated 13 Feb 2024	Prayer for action
			<p>residence's cost to make it functional. EDPL never got fecal coliform tested in treated water, a critical parameter. Test reports of Jan- Mar 2023 are attached (<b>Appendix-1</b>). Also to be noted that STP constructed of capacity 460 KLD as against approved capacity of 475 KLD. It is dysfunctional even at 50% occupancy and its functioning with 100% occupancy to be assessed.</p>
2-(vii)	<p>The Promoter has failed to get water supply from Municipal Corporation. Water is being sourced from tankers which contains an alarmingly high TDS of over 450.</p>	<p>Committee collected the samples from the potable water</p>	<p>Test report submitted and applicant understand that parameters are beyond the acceptable limit. Water supply is not adequate with even 50% occupancy and water arranged with tankers by EDPL was not potable. The EDPL has failed to get water supply from Municipal Corporation. Water is being sourced from tankers which contains an alarmingly high TDS of over 450-. Windchants residents faces acute water shortage It is prayed that adequacy of water supply capacity to be accessed and builder to be directed to obtain necessary capacity connection to meet future need of water supply for 100% occupancy of the complex. Contrary to the environment clearance (EC) directives vide para (u), water meters have not been installed in any of the residential units or utilities</p>

Sl No.	Violation	Fact Finding dated 13 Feb 2024	Prayer for action
2-(viii)	Possession is being offered without Consent of SPCB	No approval obtained from HSPCB	It is prayed that HSPCB be directed to carry out audit for compliance of its terms stated in their approval EC letter no. SEIAA/HR/2012/488 dated 27-12-2012 (attached as Annexure-2)
2-(ix)	Builder illegally built 20 additional EWS units, which had to be demolished after objections by residents.	20 EWS units demolished by builder upon objection from residence and as per direction from authority	In the year 2021 EDPL issued an advertisement in national daily newspaper inviting objections from allottees for revision of building plans. Subsequently said advertisement were withdrawn and 20 EWS units were demolished. However all other serious violation as mentioned above still persist on the ground.
2-(x)	The builder is extracted Ground Water without permission.	No active bore well found on the premises however this submission is based on observation and queries made during construction phase.	It is prayed that EDPL be directed to provide evidence of not having used ground water during construction. The applicant prayer's for liberty to file additional submissions at the time of final report.
3	The applicant has further submitted that the construction is still on going in spite of the fact that EC granted in 2012 has expired. As of now, construction is without any EC and / or CTE issued by HSPCB. The applicant has further submitted that complaints were made to the concerned statutory authorities but no action has been taken on the same.	No ongoing construction activities at the time of inspection however EDPL has not applied for completion certificate which means construction still pending	The onus on proof on the EDPL that construction has been completed
New	Additional violation observed from the EC letter SEIAA/HR/2012/488	Delay in commissioning of 33 KV Feeder- As per EC,	It is prayed that suitable direction to be passed as deemed fit to EDPL

SI No.	Violation	Fact Finding dated 13 Feb 2024	Prayer for action
	dated 27-12-2012 (attached as Annexure-2)	the total power requirement will be 4.5 MVA which will be supplied by DHBVN. At present the electric supply is received through temporary 11KV UG feeder with partial load of 1000 KW as against sanctioned ultimate load of 7608 KVA at 33 KV as per memo no ch-11/SE/S-SOL-148 dated 11-11-2016 (Appendix-M).The present 11 KV cable has 68 joints so far. The frequent failure of this UG cable has resulted in excessive running of DG sets, an environmental hazard.	
New	Additional violation observed from the EC letter SEIAA/HR/2012/488 dated 27-12-2012 (attached as Annexure-2)	Absence of Infra for converting Bio-Degradable Waste to Compost – As per EC, the solid waste generation will be 1508 kg per day. The bio-degradable waste will be converted to compost in the project area and manure produced will be used for horticulture and green belt	It is prayed that suitable direction to be passed as deemed fit to EDPL

Sl No.	Violation	Fact Finding dated 13 Feb 2024	Prayer for action
		development. However, the builder has not provided facility to convert bio-degradable waste to compost as envisaged in EC, thus compromising environmental safety.	

The applicant prayer's for liberty to file additional submissions at the time of final report. The interim report is being submitted in light of order of Hon'ble National Green Tribunal, please.



(SUNIL KUMAR NIGAM)

Applicant



# ASIA ENVIRO LAB

(An ISO 9001:2015, 14001:2015, 45001:2018 & MOEF Approved Lab)

Lab. Development, Environmental Testing, ETP/STP Manufacturing, ETP/STP Plant Operation, Pollution NOC Etc.

Lab - H1-837, Near Pollution Control Board, RIICO Industrial Area, Bhiwadi, Dist. Alwar (Rajasthan)-301019

Ph. No. : 01493-294022, 09694666022, Email : asiaenvirolab@gmail.com, Website : www.asiaenvirolab.com

## Test Report

Report No.: ABL/WE/25032023/WW/01 Reporting Date: 31/03/2023

Issued to: M/S Winchanta Experion Sector 112, Gurugram, Haryana	Sample I'd : AEL/WE/250323/WW/01 Date : 25.03.2023 Period of testing : 25.03.2023 to 31.03.2023
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### SAMPLE PARTICULARS:

Type of the Sample	Treated Sewage Water Sample
Date of Sample Receiving	25.03.2023
Point of Sample Collection	STP Outlet
Sample Collected By	Customer
Purpose of Analysis	Monitoring

### TEST RESULTS:

Sl. No.	Parameters	Unit	Results	Standards Limit as per CPCB	Test Protocol
1	pH		7.32	5.5-9.0	APHA 23 <sup>rd</sup> Ed: 4500 H B
2	Chemical Oxygen Demand(COD)	mg/l	73.4	250	APHA 23 <sup>rd</sup> Ed: P-5220 B
3	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	16.8	30	IS-3025 (P-44)
4	Total Suspended Solids	mg/l	21.0	100	APHA 23 <sup>rd</sup> Ed. 2540 D
5	Oil & Grease	mg/l	<4	10	IS-3025 (P-39)

Checked By

Authorized Signatory



- Note: 1. The result listed refer only to the tested samples and applicable parameters.  
2. Sample will be destroyed one month from the date of issue of test certificate.  
3. Any complaints about this report should be communicated within 7 days of issue of this report  
4. The report is Not to be reproduced-wholly or in part and can Not be used as an evidence in the Court of law and should Not be used in any advertising Media without our special permission in writing.



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## Test Report

<b>Report No.:</b> AEL/WE/27022023/WW/01	<b>Reporting Date:</b> 03/03/2023
<b>Issued to:</b> M/S Windchant Experion Sector-112, Gurugram, Haryana	<b>Sample I'd</b> : AEL/WE/270223/WW/01 <b>Date</b> : 27.02.2023 <b>Period of testing</b> : 27.02.2023 to 03.03.2023

<b>SAMPLE PARTICULARS:</b>	
<b>Type of the Sample</b>	Treated Sewage Water Sample
<b>Date of Sample Receiving</b>	27.02.2023
<b>Point of Sample Collection</b>	STP Outlet
<b>Sample Collected By</b>	Customer
<b>Purpose of Analysis</b>	Monitoring

<b>TEST RESULTS:</b>					
Sr. No.	Parameters	Unit	Results	Standards Limit as per CPCB	Test Protocol
1	pH		7.14	5.5-9.0	APHA 23 <sup>rd</sup> Ed. 4500 H B
2	Chemical Oxygen Demand(COD)	mg/l	53.8	250	APHA 23 <sup>rd</sup> Ed. P-5220 B
3	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	12.6	30	IS-3025 (P-44)
4	Total Suspended Solids	mg/l	10.0	100	APHA 23 <sup>rd</sup> Ed. 2540 D
5	Oil & Grease	mg/l	0.9	10	IS-3025 (P-39)

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- Note:**
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## Test Report

<b>Report No.:</b> AEL/WE/25012023/WW/01	<b>Reporting Date:</b> 31/01/2023
<b>Issued to:</b> M/S Windchant Experion Sector-112, Gurugram, Haryana	<b>Sample I'd</b> : AEL/WE/250123/WW/01 <b>Date</b> : 25.01.2023 <b>Period of testing</b> : 25.01.2023 to 31.01.2023

<b>SAMPLE PARTICULARS:</b>	
<b>Type of the Sample</b>	Treated Sewage Water Sample
<b>Date of Sample Receiving</b>	25.01.2023
<b>Point of Sample Collection</b>	STP Outlet
<b>Sample Collected By</b>	Customer
<b>Purpose of Analysis</b>	Monitoring

<b>TEST RESULTS:</b>					
Sr. No.	Parameters	Unit	Results	Standards Limit as per CPCB	Test Protocol
1	pH	--	7.25	5.5-9.0	APHA 23 <sup>rd</sup> Ed. 4500 H B
2	Chemical Oxygen Demand(COD)	mg/l	62.3	250	APHA 23 <sup>rd</sup> Ed. P-5220 B
3	Bio-Chemical Oxygen Demand (BOD) at 27°C for 3 days	mg/l	14.8	30	IS-3025 (P-44)
4	Total Suspended Solids	mg/l	13.0	100	APHA 23 <sup>rd</sup> Ed. 2540 D
5	Oil & Grease	mg/l	1.0	10	IS-3025 (P-39)

Checked By



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which will be met from HUDA water supply. The 380 KLD of waste water shall be treated in the STP of 475 KLD. 342 KLD of treated waste water shall be recycled and reused for flushing horticulture DG cooling etc. leading to zero exit discharge. The total power requirement will be 4.5 MVA which will be supplied by DHBVN. The Project Proponent has proposed to develop green belt on 30% of project area (20% for tree plantation + 10% for landscaping). The Project Proponent proposed to construct 24 no. of rain water harvesting pits. The solid waste generation will be 1508 kg per day. The bio-degradable waste will be converted to compost in the project area and manure produced will be used for horticulture and green belt development. The total parking spaces proposed are 1602 ECS. The total cost of the project is about 250 crores.

[3] The State Expert Appraisal Committee, Haryana after due consideration of the relevant documents submitted by the project proponent and additional clarification furnished in response to its observations have recommended the grant of environmental clearance for the project mentioned above subject to compliance with the stipulated conditions. Accordingly, the State Environment Impact Assessment Authority in its meeting held on 17-11-2012 decided to agree with the recommendations of SEAC to accord necessary environmental clearance for the project under Category 8(b) of EIA Notification 2006 subject to the strict compliance with the specific and general conditions mentioned below:-

#### **PART A-**

#### **SPECIFIC CONDITIONS:-**

#### **Construction Phase:-**

- [1] "Consent for Establishment" shall be obtained from Haryana State Pollution Control Board under Air and Water Act and a copy shall be submitted to the SEIAA, Haryana before the start of any construction work at site.
- [2] A first aid room as proposed in the project report shall be provided both during construction and operational phase of the project.
- [3] Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. Open defecation by the laboures is strictly prohibited. The safe

construction phase should be ensured.

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- [4] All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
- [5] Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed off taking necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- [6] Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water and any hazardous waste generated during construction phase, should be disposed off as per applicable rules and norms with necessary approval of the Haryana State Pollution Control Board.
- [7] The diesel generator sets to be used during construction phase should be of low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.
- [8] The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.
- [9] Ambient noise levels should conform to the residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be taken to reduce ambient air and noise level during construction phase, so as to conform to the stipulated residential standards.
- [10] Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and as amended on 27th August 2003.
- [11] Ready mixed concrete must be used in building construction.
- [12] Storm water control and its re-use as per CGWB and BIS standards for various applications should be ensured.

concrete, curing agents and other best practices as referred.

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- [14] In view of the severe constrains in water supply augmentation in the region and sustainability of water resources, the developer will submit the NOC from CGWA specifying water extraction quantities and assurance from HUDA/ utility provider indicating source of water supply and quantity of water with details of intended use of water – potable and non-potable. Assurance is required for both construction and operation stages separately. It shall be submitted to the SEIAA / R.O. MOEF, Chandigarh before the start of construction.
- [15] Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.
- [16] Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air conditioned spaces while it is desirable for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- [17] The approval of the competent authority shall be obtained for structural safety of the building on account of earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightening etc. If any forest land is involved in the proposed site, clearance under Forest Conservation Act shall be obtained from the competent Authority.
- [18] Overexploited groundwater and impending severe shortage of water supply in the region requires the developer to redraw the water and energy conservation plan. Developer shall submit details of good practices that have been included in the project to reduce the overall footprint of the proposed development including a detailed water balance along with source and quantities of potable and non-potable water requirement (including water requirement during construction phase) incorporating water efficiency / savings measures as well as water reuse/recycling within 3 months to the SEIAA, Haryana and R.O. MOEF, GOI, Chandigarh before the start of construction.

for recharging the ground water within the project premises. Rain water harvesting pits shall be designed to make provisions for silting chamber and removal of floating matter before entering harvesting pit. Maintenance budget and persons responsible for maintenance must be provided. Care shall also be taken that contaminated water do not enter any RWH pit.

- [20] The Project Proponent shall provide minimum one hydraulic ladder of sufficient length for escape of people in case of fire.
- [21] The Project Proponent shall submit assurance from the DHBVN for supply of 4.5 MVA of power supply before the start of construction. In no case project will be operational solely on generators without any power supply from any external power utility.
- [22] Detail calculation of power load and ultimate power load of the project shall be submitted to DHBVN under intimation to SEIAA Haryana before the start of construction Provisions shall be made for electrical infrastructure in the licensed area.
- [23] The Project Proponent shall obtain NOC from nearest fire station before the start of construction.
- [24] The Project Proponent shall not raise any construction in the natural land depression / Nallah/water course and shall ensure that the natural flow from the Nallah/water course is not obstructed.
- [25] The Project Proponent shall keep the plinth level of the building blocks sufficiently above the level of the approach road to the Group Housing Project as per prescribed by-laws. Levels of the other areas in the Group Housing Projects shall also be kept suitably so as to avoid flooding.
- [26] Construction shall be carried out so that density of population does not exceed as approved by Director General Town and Country Department Haryana.
- [27] The Project Proponent shall submit an affidavit with the declaration that ground water will not be used for construction and only treated water should be used for construction.

landscaping plan should be modified to include those trees in green area.

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- [29] The project proponent shall provide helipad facility as required under NBC norms. *for tower having height more than 60 meters.*
- [30] The project proponent shall ensure that ECBC norms for composite climate zone is met. In particular building envelope, HVAC service water heating, pumping, lighting and electrical infrastructure must meet ECBC norms.
- [31] The project proponent shall install dust screen during construction.
- [32] The project proponent shall obtain permission of Air Port Authority regarding height clearance before the start of construction.
- [33] The project proponent shall keep the plinth level of the building above the HFL (High Flood Level) of the said Najafgarh Jheel/ drain attained in the last 100 years.
- [34] The project proponent shall obtain NOC from HUDA as well as Irrigation Department before the start of construction, regarding possible adverse effect of project proposal on the said Najafgarh Jheel.
- [35] The project proponent shall provide mobile sulabh toilets instead of soak pit during construction phase for disposal of sullage.

**Operational Phase:**

- [a] The Sewage Treatment Plant (STP) shall be installed for the treatment of the sewage to the prescribed standards including odour and treated effluent will be recycled to achieve zero exit discharge. The installation of STP should be certified by an independent expert and a report in this regard should be submitted to the SEIAA, Haryana before the project is commissioned for operation. Tertiary treatment of waste water is mandatory. Discharge of treated sewage shall conform to the norms and standards of HSPCB, Panchkula.
- [b] Separation of the grey and black water should be done by the use of dual plumbing line. Treatment of 100% grey water by decentralized treatment should be done ensuring that the re-circulated water should have BOD maximum upto 10 ppm and the recycled water will be used for flushing, gardening and DG set cooling and running of fountain in the water body to achieve zero exit discharge.
- [c] For disinfection of the treated wastewater ultra-violet radiation or ozonization process should be used.

Bio-degradable waste shall be decomposed at site and dry/ inert solid waste should be disposed off to approved sites for land filling after recovering recyclable material.

- [e] Diesel power generating sets proposed as source of back-up power for lifts, common area illumination and for domestic use should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The location of the DG sets should be in the basement as promised by the project proponent with appropriate stack height i.e above the roof level as per the CPCB norms. The diesel used for DG sets should be of low sulphur contents (maximum upto 0.25%).
- [f] Ambient Noise level should be controlled to ensure that it does not exceed the prescribed standards both within and at the boundary of the Proposed Residential Complex.
- [g] The project proponent should maintain at least 20 % as green cover area for tree plantation especially all around the periphery of the project and on the road sides preferably with local species so as to provide protection against particulates and noise. The 10% open spaces inside the plot should be preferably landscaped and covered with vegetation/grass, herbs & shrubs. Only locally available plant species shall be used.
- [h] Weep holes in the compound front walls shall be provided to ensure natural drainage of rain water in the catchments area during the monsoon period.
- [i] Rain water harvesting for roof run-off and surface run-off, as per plan submitted should be implemented. Before recharging the surface run off, pre- treatment through sedimentation tanks must be done to remove suspended matter, oil and grease. The bore well for rainwater recharging shall be kept at least 5 mts. above the highest ground water table. Care shall be taken that contaminated water do not enter any RWH pit.
- [j] The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.
- [k] There should be no traffic congestion near the entry and exit points from the roads adjoining the proposed project site. Parking should be fully internalized and no public space should be utilized.

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conservation norms finalized by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submitted to the SEIAA, Haryana in three months time.

- [m] Energy conservation measures like installation of CFLs/TFLs for lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels must be adapted to the maximum extent possible for energy conservation.
- [n] The solid waste generated should be properly collected and segregated as per the requirement of the MSW Rules, 2000 and as amended from time to time. The bio-degradable waste should be composted by vermi-composting at the site ear marked within the project area and dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
- [o] The provision of the solar water heating system shall be as per norms specified by HAREDA and shall be made operational in each building block.
- [p] The traffic plan and the parking plan proposed by the PP should be adhered to meticulously with further scope of additional parking for future requirement. There should be no traffic congestion near the entry and exit points from the roads adjoining the proposed project site. Parking should be fully internalized and no public space should be used.
- [q] The Project shall be operationalized only once HUDA will provide domestic water supply system in the area.
- [r] Operation and maintenance of STP, solid waste management and electrical Infrastructure shall be ensured even after the completion of sell.
- [s] Different type of wastes should be disposed off as per provisions of municipal solid waste, biomedical waste, hazardous waste, e-waste, batteries & plastic rules made under Environment Protection Act, 1986.

various schedules of rule 3 of Environment Protection Rule 1986 shall be strictly complied with. **55**

- [u] Water supply shall be metered to different residential units and different utilities.

**PART-B. GENERAL CONDITIONS:**

- [i] The Project Proponent shall ensure the commitments made in Form-1, Form-1A, EIA/EMP and other documents submitted to the SEIAA for the protection of environment and proposed environmental safeguards are complied with in letter and spirit.
- [ii] Six monthly compliance reports should be submitted to the HSPCB and Regional Office, MOEF, GOI, Northern Region, Chandigarh and a copy to the SEIAA Panchkula, Haryana.
- [iii] The SEIAA, Haryana reserves the right to add additional safeguard measures subsequently, if found necessary. Environmental Clearance granted will be revoked if it is found that false information has been given for getting approval of this project. SEIAA reserves the right to revoke the clearance if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF.
- [iv] The Project proponent shall not violate any judicial orders/pronouncements issued by the Hon'ble Supreme Court/High Courts.
- [v] All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972, Forest Act, 1927, PLPA 1900, etc. shall be obtained, as applicable by project proponents from the respective authorities prior to construction of the project.
- [vi] The Project proponent should inform the public that the project has been accorded Environment Clearance by the SEIAA and copies of the clearance letter are available with the State Pollution Control Board & SEIAA. This should be advertised within 7 days from the date of issue of the clearance letter at least in two local newspapers that are widely circulated in the region and the copy of the same should be forwarded to

shall also be put on project proponent's web site for public awareness.

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- [vii] Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the Project Proponent if it was found that construction of the project has been started before obtaining environmental clearance.
- [viii] Any appeal against the this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- [ix] The project proponent shall put in place Corporate Environment Policy as mentioned in MoEF, GoI OM No. J-11013/41/2006-IA II (I) dated 26.4.2012 within 3 months period.
- [x] The fund ear-marked for environment protection measures should be kept in separate account and should not be diverted for other purposes and year wise expenditure shall be reported to the SEIAA/RO MoEFGoI under rules prescribed for Environment Audit.
- [xi] The Project Proponent shall obtain NOC under Aravalli Notification from CEC of Hon'ble Supreme court regarding coverage under Aravalli Notification.

**Member Secretary,  
State Level Environment Impact  
Assessment Authority, Haryana, Panchkula.**

*me*

Endst. No. SEIAA/HR/2012

Dated:.....

A copy of the above is forwarded to the following:

1. The Additional Director (IA Division), MOEF, GOI, CGO Complex, Lodhi Road, New Delhi.
2. The Regional office, Ministry of Environment & Forests, Govt. of India, Sector 31, Chandigarh.
3. The Chairman, Haryana State Pollution Control Board, Pkl.

**Member Secretary,  
State Level Environment Impact  
Assessment Authority, Haryana, Panchkula**